

ITEM NO.31 Court 5 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7967/2020

(Arising out of impugned final judgment and order dated 07-02-2020 in LPA No. 68/2020 passed by the High Court Of Delhi At New Delhi)

DELHI CANTONMENT BOARD

Petitioner(s)

VERSUS

ANU VARSHA & ORS.

Respondent(s)

(IA No. 57361/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 62151/2020 - EXEMPTION FROM PAYING COURT FEE

IA No. 62150/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-09-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Arvind Kumar Sharma, Adv.
 Mr. Aniteja Sharma, Adv.
 Mr. Raj Kishor Choudhary, AOR

For Respondent(s) Mr. Vinay Kr. Garg, Sr. Adv
 Ms. Shilpi Satyapriya Satyam, AOR
 Mr. Nitendra Sharma, Adv.

Ms. Madhavi Divan, ASG
Ms. Priyanka Das, Adv.
Mr. Ayush Puri, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. B. V. Balaram Das, AOR

Mr. Chirag M. Shroff, Adv.
Ms. Sanjana Nangia, Adv.
Ms. Abhilasha Bharti, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ms. Madhavi Divan, learned Additional

Solicitor General appearing for respondent No.2, on instructions, submits that respondent No.2 is inclined to examine the proposal for creation of new posts, if received from the petitioner in due course.

In view of above submission, we call upon the petitioner to submit a formal proposal for creation of posts despite the rejection of the earlier proposal by the Principal Director. Such proposal be submitted through proper channel within one week from today to the appropriate authority. Upon receipt of proposal the appropriate authority (proper channel) shall process the proposal within one week therefrom and shall forward it to respondent No.2 for consideration and appropriate decision thereon.

Respondent No.2 shall examine the proposal and take final decision preferably within three weeks from the date of receipt in the office of respondent No.2.

Needless to observe that the concerned authorities must proceed in the matter in accordance with law.

List the matter after six weeks.

Contempt Petition, if pending, shall not be proceeded further until further orders.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER